

NO. 2

Form of Summons for an Order in Chambers

(S.C.R., Order V)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Appeal

Case No..... of20.....

[A.B.]

[Appellant]

[State of A.B.]

[Plaintiff]

Vs.

[C.D.]

[Respondent]

[State of C.D.]

[Defendant]

Let all parties concerned attend before in Chambers at the Court House (New Delhi) on the day of, 20at o'clock in the forenoon on the hearing of an application on the part of the above-named plaintiff (or appellant, defendant, respondent as the case may be) for an order that (here state the precise object of the application).

Dated this the day of 20

(Take notice that this summons will be attended by counsel for the applicant)

(Signed).....

Advocate on record for the plaintiff

This summons was taken out by Advocate on record for the plaintiff.

To

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Advocate on record for the defendant.
